IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

REVIEW PETITION (CIVIL) NO. 1902 OF 2016
IN
CIVIL APPEAL NO. 3548 OF 2010

Securities & Exchange Board of India … Petitioner

versus

OPG Securities Pvt. Ltd. & Anr. … Respondents

O R D E R

Delay of 37 days in filing the present review petition is condoned.

Prayer for hearing in open Court is rejected.

The instant petition has been filed by the petitioner, who was respondent no.1 in Civil Appeal No.3548 of 2010, filed by the respondent herein. The said Civil Appeal was allowed vide this Court's judgment dated 4.12.2015.

We have carefully perused the instant petition for review and the papers annexed in support thereof. We do not find any ground warranting review of the aforementioned judgment dated 4.12.2015.

The review petition is, accordingly, dismissed.

……J.
(Jagdish Singh Khehar)

……J.
(Shiva Kirti Singh)

New Delhi;
April 19, 2016.

Signature Not Verified
Digitally signed by SATISH KUMAR YADAV
Date: 2016.04.20 17:38:41 IST
Reason:

CHAMBER MATTER **SECTION XVII**

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

R.P.(C) No.1902/2016 In C.A. No.3548/2010

SECURITIES AND EXCHANGE BOARD OF INDIA **Petitioner(s)**

VERSUS

OPG SECURITIES PVT. LTD. AND ANR. **Respondent(s)**

(With appln.(s) for hearing in open Court and c/delay in filing review petition and office report)

Date : 19/04/2016 This petition was circulated today.

CORAM :
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

By Circulation

UPON perusing papers the Court made the following
O R D E R

Delay of 37 days in filing the present review petition is condoned.

Prayer for hearing in open Court is rejected.

The review petition is dismissed in terms of the signed order.

(SATISH KUMAR YADAV) **(RENUKA SADANA)**
AR-CUM-PS **COURT MASTER**

(Signed order is placed on the file)